

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2181
ANSWERED ON 18/12/2025**

STRENGTHENING LEGAL AND JUDICIAL INFRASTRUCTURE IN ODISHA

2181 Shri Manas Ranjan Mangaraj:

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether the Ministry has received any proposal from State Government of Odisha for strengthening legal and judicial infrastructure in the State, including construction of court complexes, residential quarters for judges or establishment of new fast-track and special courts;
- (b) if so, the details and current status of such proposals;
- (c) the funds released to the State under the Centrally Sponsored Scheme for Development of Infrastructure Facilities for Judiciary during the last five years; and
- (d) whether the Central Government has assessed the pendency of cases in district and subordinate courts of the State?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) & (b) The primary responsibility for Development of Infrastructure Facilities for District and Subordinate Judiciary rests with the State Governments/UTs. However, to augment the resources of the State Governments/ UTs, the Central Government has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for Judiciary in the District and Subordinate Courts since 1993-94, by providing financial assistance in the prescribed fund-sharing pattern between the Centre and States/UTs. The fund sharing pattern for the State of Odisha is 60:40 for Centre and State. The Scheme covers five components, viz., Court Halls, Residential Units for Judicial Officers, Lawyers' Halls, Toilet

Complexes and Digital Computer Rooms for the convenience of lawyers and litigants. Total Central assistance of Rs. 277.56 crore (as on 31.10.2025) has been provided to the State of Odisha since inception of the Scheme, out of which Rs.187.32 crore has been provided since FY 2014-15 under the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for the Judiciary in District and Subordinate Courts.

(c) Details of funds released to the State of Odisha during the last five years under the CSS of Development of Infrastructure Facilities in District & Subordinate Courts is as under:-

Financial Year	Funds released (Rs. in crore)
2021-22	0.00
2022-23	31.49
2023-24	30.88
2024-25	51.48
2025-26(up to 31.10.2025)	22.92
Total	136.77

(d) Disposal of cases pending in various courts is within the domain of judiciary. Timely disposal of cases in courts depends on several factors which, inter-alia, include availability of adequate number of Judges and Judicial officers, supporting court staff and physical infrastructure, complexity of facts involved, nature of evidence, co-operation of stake holders viz bar, investigation agencies, witnesses and litigants and proper application of rules and procedures. Detail of pending cases in District and Subordinate Courts of Odisha for the last five years are as under:-

Pendency of Cases as on 31.12.2021	Pendency of Cases as on 31.12.2022	Pendency of Cases as on 31.12.2023	Pendency of Cases as on 31.12.2024	Pendency of Cases as on 01.12.2025
17,89,677	18,26,100	18,73,312	19,20,825	17,59,257

(Source: National Judicial Data Grid)
